

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

MA/426/95 In

O.A. NO. 175/92

~~XXX NOX~~

DATE OF DECISION 30.6.1995

Shri G.G. Vesuwala & Ors.

Petitioner

Party in-persons

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr. N.S. Shevde

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. RADHAKRISHNAN : MEMBER (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

no

: 2 :

1. Shri G.G. Vesuwalla

2. Shri Bhagwandas D.

3. Shri Dilip R.

C/o. Head Clerk.
W. Section,
CWM'S Office
DAHOD 389160

..... Applicants

(Advocate : Party-in-Person)

Versus

1. The General Manager,
W.R.y, Churchgate,
BOMBAY 400 020

2. The Chief Workshop Manager,
W. Rly.
DAHOD 389160

3. Union of India
through General Manager,
Western Railway,
Churchgate,
BOMBAY 400 020

..... Respondents

(Advocate : Mr. N.S. Shevde)

O R A L O R D E R

Date: 30.6.1995.

In
MA/426/95 in OA/175/92

Per : Hon'ble Shri V. Radhakrishnan : Member (A)

M.A. is allowed. Permission granted to withdraw
the O.A.No:175/92. Accordingly OA/175/92 stands disposed of
as withdrawn. MA/426/95 stands disposed of accordingly.
No order as to costs.


(V. RADHAKRISHNAN)

Member (A)

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